

Kerala through their elected representatives?

The Minister of Home Affairs (Pandit G. B. Pant): I think the position is well known to the hon. Member. The Kerala Government has, for some time, raised the question about the Bench in Trivandrum being vested with powers to receive applications, etc. We thought that it was a judicial matter and it should be discussed before the High Court. The matter was raised before the High Court and the High Court gave a decision recently that such petitions should not be filed before the Bench. Now, I understand that a petition for leave to appeal from that order has been filed. When this question has been judicially finalised, we will consider the whole position and also take into account everything that has been said in this connection.

Bangalore Civil Station

*2104. **Shri Jinachandran:** Will the Minister of Defence be pleased to state:

(a) the number of bungalows hired for officers at Bangalore Civil Station and the total rent per month that is being paid by Government for these bungalows;

(b) the steps Government have taken or are taking to construct quarters for the Officers at Bangalore; and

(c) the general basis on which such allotments are made—whether buildings have been hired and let out to officers according to their entitlement only?

The Parliamentary Secretary to the Minister of Defence (Shri Fateh Singrao Gaekwad): (a) The number of hired bungalows is 170; and total monthly rent payable is Rs. 31,730-00.

(b) Government have no immediate plans for the near future, to build quarters for married officers at Bangalore.

(c) Wherever possible, accommodation is hired according to the scales to which officers are entitled.

Shri Jinachandran: Is it a fact that a certain bungalow in Mahatma Gandhi Road in Bangalore which has 22 rooms has been allotted to a Lieut.-Colonel?

The Deputy Minister of Defence (Shri Raghuramaiah): It has not been found possible to find bungalows exactly to suit the entitlement of particular officers. These are hired bungalows. To modify them to suit the entitlement of officers would mean a lot of expenditure. There may be cases where a person gets below or a person gets above entitlement. There may be cases like that.

Shri Jinachandran: Will the Government be pleased to review the entire accommodation problem in Bangalore with a view to allot quarters to officers according to the scale of pay for each category of officers?

Shri Raghuramaiah: This problem is constantly under review and it is the endeavour of the Government to find proper quarters for officers?

Shri Dasappa: May I know whether they have taken up the job of preparing plans and programmes for providing accommodation to these officers?

Shri Raghuramaiah: As I explained, it is the endeavour of the Government. Questions of finance and various other questions come up.

Mr. Speaker: Next question.

Shri Rameshwar Tantia: 2105.

The Minister of Mines and Oil (Shri K. D. Malaviya): With your permission, Sir, I would like to modify the answer.

Rumanian Aid for Oil Refinery

*2105. } **Shri Rameshwar Tantia:**
Shri V. C. Shukla:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether an agreement has been reached with Rumanian Government